

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-110
IB-446(ND)/2020

IN THE MATTER OF:

Yasir Iqbal

Vs.

Metallicz Media Pvt. Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 05.02.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the OC/CD

: Mr. Rahul V. Gupta, Advocate

ORDER

Both the sides are present. The Counsel for the Operational Creditor is directed to provide the copy of the petition along with documents relied upon to the counsel for the Corporate Debtor within a week. Therefore, within two weeks the counsel for the Corporate Debtor shall file a reply and rejoinder, if any, may be filed thereafter.

List the matter on 26th March, 2021.

— Sdr

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sdr

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)